

laid on the Table of the House [Placed in Library. See No. LT-5283/65].

**Abolition of the Post of U.D.C. in the Central Secretariat Offices**

1650. **Shri Warrior:**

**Shri Daji:**

**Shri S. M. Banerjee:**

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Maxwell Committee, the First Pay Commission and the Second Pay Commission had all recommended the abolition of the posts of Upper Division Clerk in the Central Secretariat Offices as it was redundant to the requirements of the Secretariat; and

(b) if so, the reasons for continuing this post in the Central Secretariat Offices in spite of the very clear and positive recommendations of the above high-powered bodies?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-5284/65].

**Recruitment of Adivasis as Home Guards**

1651. **Shri H. C. Soy:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Adivasi youngmen of Chhota Nagpur region in Bihar and adjacent regions are capable of being good jungle scouts in hilly regions with their traditional bows and arrows; and

(b) if so, the steps proposed to be taken to equip the Home Guards of the region with bows and arrows in addition to rifles and guns?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) Yes, Sir.

(b) No such proposal has so far been received from the State Governments concerned.

**Facilities to Detenus in Kerala**

1652. **Shri Vasudevan Nair:**  
**Shri Warrior:**

Will the Minister of **Home Affairs** be pleased to state:

(a) whether journals like "New Age" and "People's Democracy" are refused to be supplied to the detenus in Kerala; and

(b) if so, the reasons therefor?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) and (b). In pursuance of the State Government's orders dated the 31st August, 1965 prohibiting supply of party literature to the detenus, the supply to the detenus of the journals mentioned was discontinued after 31st August, 1965 by the Jail authorities.

The Government have, however, since revised their orders and these periodicals, being in lawful circulation, are now being supplied to the detenus at their cost.

**D.A. to Kerala Government Employees**

1653. **Shri Vasudevan Nair:**  
**Shri Warrior:**

Will the Minister of **Home Affairs** be pleased to state:

(a) whether the Kerala Government have announced the new D.A. rates for their employees;

(c) if so, the details thereof; and

(c) whether there is any proposal to convert part of the increased Dearness Allowance into Defence Bonds?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) Yes, Sir.

(b) The State Government have, as recommended by the Pay Commission, adopted the following D.A. rates